

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 03.03.2011

Meeting No. 42/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 03.03.2011 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
2.	Sh. J..P.Maurya	AIA	MFPI
3.	Sh. C. Gangadharan	Dy. DG	DGFT
4.	Sh. Raghu Nath	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	774	Party Name:ALKALOIDS CORPN, KOLKATA	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Deferred
	HQ File :01/85/050/0018/AM10/	RLA File :02/24/40/0017/AM10	Lic.No/Date:0210126025 30.04.2009	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from AYUSH. The Committee decided that AYUSH may be reminded to expedite their comments and old case with similar items of import/export to be studied. To be re-listed on 31.03.2011.			

2	775 Case No.:3/28/85-ALC3/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Deferred
	HQ File :01/85/050/00104/AM11/	RLA File :02/24/040/00136/AM11/	Lic.No/Date:0210150238 08.11.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from AYUSH. The Committee decided that AYUSH may be reminded to expedite their comments. To be re-listed on 31.03.2011.			

3	776 Case No.:1/37/85-ALC3/2010		Party Name:GROVER VINEYARDS LTD.,	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Approved
	HQ File :01/85/050/00169/AM11/		RLA File :07/24/040/00239/AM11/	Lic.No/Date:0710074618 05.10.2010	
	The case was considered by the committee as per agenda. The Committee decided to approve the case and ratified the norms as under :-				
	Export Item	Qty.	Import Item	Qty.	
	PROCESSED STILL WINE 12.5% ALCOHOL	22800.000 Litre	RAW STILL WINE 12.5% ALCOHOL	22800.000 Litre on net to net basis with no wastage and accountability in export product.	
RA to take consequential action as per policy procedure.					

4	777 Case No.:2/37/85-ALC3/2010		Party Name:GROVER VINEYARDS LTD.,		Meet No/Date:42/85-ALC3/2010 03.03.2011		Status: Approved	
	HQ File :01/85/050/00170/AM11/		RLA File :07/24/040/00240/AM11/		Lic.No/Date:0710074620 05.10.2010			
	The case was considered by the committee as per agenda. The Committee decided to approve the case and ratified the norms as under :-							
	Export Item		Qty.		Import Item		Qty.	
	PROCESSED STILL WINE 12.5% ALCOHOL		22800.000 Litre		RAW STILL WINE 12.5% ALCOHOL		22800.000 Litre on net to net basis with no wastage and accountability in export product.	
RA to take consequential action as per policy procedure.								

5	778 Case No.:7/28/85-ALC3/2010	Party Name: JINDAL AGRO PROCESSING PVT. LTD.	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Deferred
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HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241 16.06.2010	
The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI/MSME. The Committee decided that MFPI/MSME may be reminded to expedite their comments. It was also decided that the exporter may be asked to furnish complete dimensions of import item. The Committee also decided that old case with similar export/import items to be studied. To be re-listed on 31.03.2011.			

6	779 Case No.:13/28/85-ALC3/2010	Party Name: JINDAL AGRO PROCESSING PVT. LTD.	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Deferred
	HQ File :01/85/050/00114/AM11/	RLA File :34/24/040/00094/AM11/	Lic.No/Date:3410027573 27.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI/MSME. The Committee decided that MFPI/MSME may be reminded to expedite their comments. It was also decided that the exporter may be asked to furnish complete dimensions of import item. The Committee also decided that old case with similar export/import items to be studied. To be re-listed on 31.03.2011.			

7	780 Case No.:7/21/85-ALC3/2010	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Deferred
	HQ File :01/85/050/00075/AM11/	RLA File :03/94/040/00154/AM11/	Lic.No/Date:0310574340 14.05.2010	
	The case was considered by the committee as per agenda. The representative from MFPI present in the meeting ensured that he will be sending comments shortly. The Committee decided that old case with similar export/import items to be studied. To be re-listed on 31.03.2011.			

8	781 Case No.:10/28/85-ALC3/2010		Party Name:JABS INTERNATIONAL PVT.LTD.	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Approved
	HQ File :01/85/050/00111/AM11/		RLA File :03/94/040/00255/AM11/	Lic.No/Date:0310580217 23.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to approve the case and ratified the norms as under :-				
Export Item		Qty.	Import Item	Qty.	
STERLIZED		100.000 MT	RAW CARAWAY	100.000 MT on net to net basis with no	

CARAWAY SEEDS	SEEDS	wastage and with accountability in export product.
RA to take consequential action as per policy procedure		

9	782 Case No.:8/28/85-ALC3/2010	Party Name:GOLDEN TOBACCO LTD.	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Deferred
	HQ File :01/85/050/00109/AM11/	RLA File :34/24/040/00035/AM11/	Lic.No/Date:3410027451 07.07.2010	
	The case was considered by the committee as per agenda. The Committee decided to forward the letter dt. 24.01.2011 of exporter to DIPP for comments. The case to be deferred by two weeks. To be re-listed on 17.03.2011			

10	783 Case No.:18/28/85-ALC3/2010	Party Name:DR. WILLMAR SCHWABE INDIA PVT. LTD.	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Deferred
	HQ File :01/85/050/00119/AM11/	RLA File :05/23/040/00108/AM11/	Lic.No/Date:0510268652 21.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Directorate of Sugar. The Committee decided that Directorate of Sugar may be reminded to expedite their comments . The Committee also decided that old case with similar export/import items to be studied. To be re-listed on 31.03.2011.			

11	784 Case No.:21/28/85-ALC3/2010	Party Name:THE CAMPCO LTD	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Withdrawn
	HQ File :01/85/050/00122/AM11/	RLA File :07/24/040/00300/AM11/	Lic.No/Date:0710075291 09.11.2010	
	The case was considered by the committee as per agenda. It was noted that RA Bangalore has informed that Advance Authorization has been issued on repeat basis under para 4.7.1 of HBP-Vo. I.(2009-2014). Therefore, the case is withdrawn.			

12	785 Case No.:12/28/85-ALC3/2010	Party Name:ASHTECH (INDIA) PVT. LTD.	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Deferred
	HQ File :01/85/050/00113/AM11/	RLA File :03/94/040/00995/AM10/	Lic.No/Date:0310585162 27.07.2010	
	The case was considered by the committee as per agenda. Taking in view letter No. 14011/48/2010-PMS dt. 2 nd February, 2011 received from Ministry of Coal , the Committee decided to ask the exporter to furnish the following information:- 1. Quality of Coal proposed to be imported and the inherent ash percent of the same. To be re-listed on 31.03.2011.			

13	786 Case No.:4/37/85-ALC3/2010	Party Name:MTR FOODS PVT. LTD.,	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Withdrawn
	HQ File :01/85/050/00172/AM11/	RLA File :07/24/040/00406/AM11/	Lic.No/Date:0710076696 12.01.2011	
	The case was considered by the committee as per agenda. It was noted that RA Bangalore has conveyed vide letter No. 07/24/040/00406/AM11/4182 dt. 15.02.2011 that the Advance Authorization has been issued as per General Notes for Packing Material. The case is, therefore, withdrawn.			

14	787 Case No.:3/24/85-ALC3/2010	Party Name:BRITTO SEA FOODS EXPORTS PRIVATE LIMITED	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Deferred
	HQ File :01/85/050/00088/AM11/	RLA File :04/24/040/00134/AM11/	Lic.No/Date:0410117694 30.09.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MPEDA. The Committee decided that MPEDA may be reminded to expedite their comments. To be re-listed on 31.03.2011.			

15	788 Case No.:22/28/85-ALC3/2010	Party Name:A.V.THOMAS & CO. LTD.	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Deferred
	HQ File :01/85/050/00123/AM11/	RLA File :10/24/040/00067/AM11/	Lic.No/Date:1010040860 12.11.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Tea Board .The Committee decided that			

Tea Board may be reminded to expedite their comments. To be re-listed on 31.03.2011.

16	789 Case No.:5/28/85-ALC3/2010	Party Name:LOTUS CHOCOLATE COMPANY LIMITED	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Deferred
	HQ File :01/85/050/00106/AM11/	RLA File :09/24/040/00084/AM11/	Lic.No/Date:0910042683 14.07.2010	
	The case was considered by the committee as per agenda. The representative from MFPI present in the meeting stated that they are examining the case & will be sending comments. To be re-listed on 31.03.2011.			

17	790 Case No.:2/38/85-ALC3/2010	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Deferred
	HQ File :01/85/050/00174/AM11/	RLA File :10/24/040/00105/AM11/	Lic.No/Date:1010041564 21.01.2011	
	The case was considered by the committee as per agenda. The Committee decided to send letter to exporter asking to clarify export product and detail of process of manufacturing of Import item. To be re-listed on 31.03.2011.			

18	791	Party Name: PARAMAOUNT FARMS INTL PVT. LTD., BARODA	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Deferred
	HQ File :01/85/162/167/AM11	Fixation of SION for export of Roasted Salted Pistachios against import of Pistachios.		
	The case was considered by the committee as per agenda. It was noted that Production/Consumption data of the three representative companies has not been received through the concerned EPC, APEDA. The Committee decided that the exporter may be informed to approach APEDA to expedite the required information. The Committee also decided that MFPI/MSME may be reminded to expedite their comments. To be re-listed on 31.03.2011.			

19	792 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Deferred
			Lic.No/Date:1010041340	

	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	05.01.2011	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MSME/MFPI. The Committee decided that MSME/MFPI may be reminded to expedite their comments. To be re-listed on 31.03.2011.			

20	793 Case No.:16/28/85-ALC3/2010	Party Name:ORGANIC INDIA PVT.LTD.	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Deferred
	HQ File :01/85/050/00117/AM11/	RLA File :06/24/040/00019/AM11/	Lic.No/Date:0610018453 09.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from AYUSH. The Committee decided that AYUSH may be reminded to expedite their comments. To be re-listed on 31.03.2011.			

21	794 Case No.:3/37/85-ALC3/2010	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:42/85-ALC3/2010 03.03.2011	Status: Deferred
	HQ File :01/85/050/00171/AM11/	RLA File :07/24/040/00337/AM11/	Lic.No/Date:0710075729 30.11.2010	
	The case was considered by the committee as per agenda. The representative from MFPI present in the meeting stated that they are examining the case & will be sending comments. To be re-listed on 31.03.2011.			

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